

22

CS SCJ 911/20

M.SHAMOON Vs. ARNAB GOSWAMI

16.03.2021

Present: Sh. Abdus Samad and Sh Shakeel Abbas , Ld. Counsel for plaintiff alongwith plaintiff.

An application under Order VI Rule 17 CPC r/w 151 CPC alongwith amended plaint and another application under Order 1 Rule 10 CPC r/w 151 CPC alongwith amended memo of parties has been filed.

Heard. Record perused.

Vide application under Order 1 Rule 10 CPC r/w 151 CPC, plaintiff wishes to delete the name of the defendant no. 4 from the array of parties. Plaintiff is *dominus litus*. Considering the submissions, application is allowed. Defendant no. 4 is delted from the array of parties. Amended memo of parties is taken on record.

Vide application under Order VI Rule 17 CPC r/w 151 CPC, plaintiff wishes to amend the prayer clause. Earlier plaintiff has not disclosed against whom the relief of compensation has been claimed. Therefore, amended plaint has been filed. Summons has not been issued to the defendants as yet. No prejudice is caused to the defendants, if the said application is allowed. Application under Order VI Rule 17 r/w 151 CPC is allowed. Amended plaint is taken on record.

Issue summons upon defendants on filing of PF/RC/Speed Post within one week from today, returnable on 27.05.2021.

(Gagandeep Jindal)
JSCC cum ASCJ cum GJ
South East District/Saket Courts
16.03.2021